

ITEM NO.6

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 294/2018

VINEET KUMAR MAURYA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR APPLICATION FOR DIRECTION AND STAY ON THE WORK OF LEVELLING AND EXCAVATION OF TEMPLE CONSTRUCTED SITE IA No. 52126/2020 - CLARIFICATION/DIRECTION IA No. 52131/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 52128/2020 - EXEMPTION FROM FILING PAPER BOOKS IA No. 52132/2020 - STAY APPLICATION)

Date : 03-02-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Ranji Thomas, Sr. Adv.
Mr. K.k.l.gautam, Adv.
Ms. Vaishali Nariyala, Adv.
Mr. Rahul Mohod, Adv.
Mr. Abhishek Raj, Adv.
Mr. Abhishek Gurawa, Adv.
Mr. Manoj Sharma, Adv.
Mr. Madan Lal Sagar, Adv.
Mr. Rastra Pal, Adv.
Mr. Rajbeer Bauddh, Adv.
Mr. Sandeep Singh, Adv.
Mr. Shailendra Kumar, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Learned counsel appearing on behalf of the petitioner seeks permission of the Court to withdraw the petition under Article 32 of the Constitution of India so

that the petitioner may pursue appropriate remedies in accordance with law.

2 The Writ Petition is accordingly dismissed as withdrawn in terms as prayed.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR